

Yearly Remittance Abroad by Foreign Drug Manufacturing Firms

2031. SHRI K. S. CHAVDA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what were the yearly remittance abroad of the foreign drug manufacturing firms during the Fourth Plan period, company-wise;

(b) what are the licensed capacities of these firms for different formulations which they are manufacturing basically in the country and the instances where with imported raw materials, the formulations have been over produced by these firms; and

(c) what action Government propose to take against the firms who have indulged in over production of formulations with imported raw materials?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH):

(a) A statement I indicating the remittances made by each of the foreign company with foreign equity exceeding 50 per cent during the year 1969, 1970, 1971 and 1972 is laid on the Table of the House. [Placed in Library. See No. LT-8573/74]. Similar information for the year 1973/1973-74 in respect of each foreign company is being collected and will be laid on the Table of the House.

(b) There are 116 manufacturing units in the organised sector which are producing formulations whose number runs into thousands. The capacities approved for many of these companies covers authorisations issued to them under Registration Certificates, Permission/No Objection Letters issued from time to time, productions taken up under schemes of diversification, capacities approved under C. O. Bs. etc. It is not possible to co-relate manufacture of all these formulations with all the chemicals which are being manufactured indigenously or are being imported directly or indirectly. Moreover, the manufacture of formulations

varies from year to year depending upon the marketability of each individual product.

(c) The Committee on Drugs and Pharmaceuticals Industry constituted under the Chairmanship of Shri Jaisukhlal Hathi is examining various aspects of the drug industry including the measures for promoting the rapid growth of the drugs industry and particularly of the Indian and small scale industries sectors and the institutional and other arrangements to ensure equitable distribution of basic drugs and raw materials.

Amount spent on Drilling in Bombay High

2034. SHRI BIRENDER SINGH RAO: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state the amount so far spent by Government on drilling operations in Bombay High?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): Total operating expenditure incurred upto 30th October, 1974 is Rs. 844.25 lakhs. This does not include depreciation and the value of the capital assets.

बिहार बन्द के दौरान यात्रियों के लिये किए गये प्रबंध

2035. श्री विभूति मिश्र : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने यह सुनिश्चय करने के लिए कि बिहार में चलने वाली गाड़ियों के यात्री अपने गंतव्य स्थानों को सही समय पर पहुंच जायें, और साथ उन्हें अन्य आवश्यक सुविधायें भी प्राप्त हों, अक्टूबर के प्रथम सप्ताह में बिहार बंद के दौरान क्या प्रबंध किये गये थे; और

(ख) उन प्रबंधों का यात्री लोगों पर क्या प्रभाव पड़ा ?

रेल मंत्रालय में उपमंत्री (श्री बुटा सिंह) :

(क) रेलों के वरिष्ठ अधिकारियों और अन्य कर्मचारियों को यह देखने के लिए विशेष रूप से तैनात किया गया था कि रेल यातायात में कोई बाधा न पड़े। राज्य सरकार/एलिस और दूसरी एजेंसियों के साथ निरन्तर सम्पर्क बनाये रखा गया था। रेल पथ की सुरक्षा के लिए पहले की व्यवस्था की गई और गाड़ियों के साथ चलने वा बाम रेलवे सुरक्षा दल/रेलवे पुलिस ने ले लिया।

(ख) सुरक्षा के सभी एहतियाती उपायों के बावजूद रेल सम्पत्ति को क्षति पहुंचाने और रेल की पटरियों से छेड़ छड़ करने के मामले हुए थे जिनके परिणामस्वरूप बिहार राज्य के कुछ स्थानों में गाड़ियों के आने जाने में अस्थायी रूप से बाधा पड़ी।

Implementation of Agreement between the Management and Representatives of the Employees of FACT, Cochin

2036. SHRI C. JANARDHANAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government have not approved the terms of the agreement made between the representatives of the employees of the FACT, Cochin Division and its management on the 15th October, 1974; and

(b) if so, what are the main terms of the agreements and the reasons for not approving it?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): (a) and (b). Presumably, the Honourable Member is referring to the agreement entered into on the 15th July, 1974 between the labour unions of the Cochin Division and the management of FACT. The agreement, *inter alia*, envisages an increase in the basic pay and dearness allowance of the workers 2666 LS—3

and also provides for other benefits such as washing allowance, canteen subsidy etc. The agreement which is valid upto 31st December, 1976, has since been approved by Government subject to certain conditions.

Wage cut effected on Guards in connection with Work to Rule Movement

2037. SHRI R. P. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether in some of the Divisions of the Railway "wage-cut" of Guards are being effected in spite of the fact that they were present during "work to rule" movement; and

(b) if so, whether Government propose to order such Divisional Authorities not to victimise Guards in face of "No victimisation agreement" and their presence and willingness to work the trains during the agitation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

राजस्थान में वर्ष 1973-74 के दौरान व्यापारिक संस्थानों तथा फर्मों द्वारा मांगे गये बैंगन

2038. श्री लालजी भाई : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान में वर्ष 1973-74 के दौरान विभिन्न व्यापारिक संस्थानों तथा फर्मों द्वारा कुल कितने बैंगन मांगे गये ;

(ख) इस अवधि में उन्हें वस्तुतः कितने बैंगन सप्लाई किये गये; और

(ग) उक्त अवधि में सप्लाई किये गये बैंगनों पर कितना विलम्ब शुल्क बनाया है ?